

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 339**

**TO BE ANSWERED ON THE 5TH DECEMBER, 2023/ AGRAHAYANA 14, 1945
(SAKA)**

HUMAN TRAFFICKING

339. SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of statistics regarding human trafficking in the country during the last five years, State-wise;

(b) whether the Government has taken any steps/ programmes to control human trafficking in the country and if so, the details thereof;

(c) whether the steps/programmes introduced by the Government include any recommendations to solve the issue of human trafficking and if so, the steps the Government has taken in pursuit of those recommendations;

(d) the response of the Government to the U.S Department of State's "2022 Trafficking in Persons Report: India" which places India at tier-2 and contends that the Government of India does not fully meet the minimum standards for the elimination of trafficking; and

(e) the views of the Government regarding the prioritised recommendations provided by the aforementioned report of the U.S Department of State to combat human trafficking in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication 'Crime in India'. The latest published report

is of the year 2022. State/UT-wise details of cases registered under human trafficking during the years 2018 to 2022

are given in Annexure.

(b) & (c): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. Therefore, the responsibility for preventing and countering the crime of human trafficking primarily vests with respective States/UTs, who are competent to deal with such offences under extant provisions of law.

However, the Government of India has also been supplementing the efforts of the States/UTs in this regard by providing them guidelines on preventing and countering human trafficking in the form of various advisories issued from time to time. The Ministry has provided financial assistance to all States/UTs for upgrading/setting up Anti Human Trafficking Units, covering all Districts of the States/UTs. An Advisory has been issued to the States and UTs for establishing an institutional mechanism at all levels of the State/UT i.e. at State Headquarter level, District level and Police Station level with a view to addressing the issue of human trafficking in a comprehensive manner. The Ministry has also been assisting the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums' on a periodic basis, with a view to sensitizing the Police/Law officers of the States/UTs about the latest initiatives/developments in addressing the issue of human trafficking in a

focused and efficient manner.

To address the issue of human trafficking in a holistic manner, the Government of India has advised the States/UTs to:

- (i) immediately set up/upgrade the infrastructure of Anti Human Trafficking Units (AHTUs) in all Districts of the States/UTs.**
- (ii) evolve a coordination mechanism among various departments of the States and UTs.**
- (iii) generate awareness at all levels in States/UTs through various modes of communication.**
- (iv) organize community awareness programmes on the issue of missing children and its links with human trafficking.**
- (v) engage with representatives of local Panchayats, community leaders, Village Watch, Municipal Committees, etc for having better coordination mechanism in the subject matter.**
- (vi) work out special intelligence and surveillance mechanism to identify gangs, gather information about its history, modus operandi, etc engaged in human trafficking.**
- (vii) advise police personnel in outposts on borders to look-out for trafficked children on the borders.**
- (viii) make full use of Crime and Criminal Tracking Network and Systems (CCTNS) and Crime Multi Agency Centre (CriMAC)**

application for facilitating dissemination of information about significant crimes including human trafficking.

(d) & (e): The United States of America's Department of State has been releasing a Trafficking in Persons Report every year since 2001. The 2022 Trafficking in Persons Report, inter-alia, acknowledges that the Government of India demonstrated overall increasing efforts compared with the previous reporting period. The Report has no bearing on Government of India's efforts to address the issue. The Government of India is fully competent and equipped to address all relevant issues relating to human trafficking and has been taking appropriate steps to prevent and counter the crime of human trafficking in an efficient and effective manner.

Annexure referred in reply to Lok Sabha Unstarred Question No. 339 for 5.12.2023

State/UT-wise details of cases registered under human trafficking during the years 2018 to 2022

Sl. No.	State/UT	Cases Registered during				
		2018	2019	2020	2021	2022
1	Andhra Pradesh	240	245	171	168	163
2	Arunachal Pradesh	3	0	2	3	4
3	Assam	308	201	124	203	140
4	Bihar	127	106	75	111	260
5	Chhattisgarh	51	50	38	29	26
6	Goa	55	38	17	15	1
7	Gujarat	13	11	13	13	9
8	Haryana	34	15	14	37	13
9	Himachal Pradesh	6	11	4	5	5
10	Jharkhand	140	177	140	92	100
11	Karnataka	27	32	13	13	18
12	Kerala	105	180	166	201	135
13	Madhya Pradesh	63	73	80	89	81
14	Maharashtra	311	282	184	320	295
15	Manipur	3	9	6	1	0
16	Meghalaya	24	22	1	1	2
17	Mizoram	2	7	0	0	0
18	Nagaland	0	3	0	0	0
19	Odisha	75	147	103	136	121
20	Punjab	17	19	17	15	21
21	Rajasthan	86	141	128	100	117
22	Sikkim	1	0	1	0	0
23	Tamil Nadu	8	16	11	3	1
24	Telangana	242	137	184	347	391
25	Tripura	2	1	1	1	0
26	Uttar Pradesh	35	48	90	103	126
27	Uttarakhand	29	20	9	16	16
28	West Bengal	172	120	59	61	67
29	A & N Islands	0	0	0	0	0
30	Chandigarh	0	2	2	2	1
31	D&N Haveli and Daman & Diu +	0	0	2	0	0
32	Delhi UT	98	93	53	92	106
33	Jammu & Kashmir *	1	0	2	4	8
34	Ladakh	-	-	0	0	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	0	2	4	8	23
	TOTAL	2278	2208	1714	2189	2250

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 to 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2018 to 2019